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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2935/2004

New Delhi, this the 9th day of December, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Smt. Sunita Babbar
Computer Compiler
D.D.C.PO Census Division
West Block I, R.K.Puram
New Delhi.

(By Advocate Sh. Surat S. Chaudhary)

..Applicant

V E R S U S

Union of India through

1. The Secretary
Ministry of Home Affairs (Census)
North Block Gate No.5, New Delhi.
2. Registrar General of India
2A, Man Singh Road, New Delhi.
3. Deputy Director
Govt. of India
Office of the Registrar General, India
Room No.114, 1st Floor, Sewa Bhawan
R.K.Puram, New Delhi.

...Respondents

O R D E R (ORAL)

By Hon'ble Mr. Justice V.S. Aggarwal,

Learned counsel for the applicant states that without prejudice to the rights of the applicant to take the necessary pleas after the period for which the penalty has been awarded, the applicant may be permitted to withdraw this petition.

2. Allowed as prayed. Dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/Vikas/